

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**A.B.A. No.2792 of 2020**

1. Barsa Kisku @ Raban Kisku
  2. Marang Majhi @ Marang Murmu
  3. Hopna Hansda
- ..... ... Petitioners

Versus

The State of Jharkhand

.... .... Opposite Party

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**CORAM : HON'BLE MR. JUSTICE RAJESH SHANKAR**

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For the Petitioners	:	Mr. Rohit Agarwal, Advocate
For the State	:	Mr. P.K. Chatterjee, A.P.P.

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02/24.07.2020      The present anticipatory bail application is taken up today through Video conferencing.

Learned counsel for the petitioners on, instruction, submits that the petitioners have already surrendered before the concerned court below in connection with the present case. Hence, he submits that the present anticipatory bail application has become infructuous.

In view of the aforesaid submission, the present anticipatory bail application is dismissed as infructuous.

*Rohit*

**(Rajesh Shankar, J.)**